

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.218
CP 38 of 2020

Proceedings under Section 73(4) of Co. Act, 2013

IN THE MATTER OF:

Chandrakant Laxmanbhai Kaklotkar
V/s
Chiccem Healthcare Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dheeraj Garg, Adv.

For the Respondent : Mr. Abhishek Chhajad, PCS for R-1, 2, 4 & 6

ORDER

Last order dated 21.03.2024 is not complied by respondent which was viewed seriously. Ld. PCS for the applicant is directed to convene a meeting with employees within one-week and file the compliance.

List for further consideration on 04.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)